

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**COURT - IV**

**ITEM No. 137**  
**Appeal/300/ND/2020**

**IN THE MATTER OF:**

Ankur Properties Pvt. Ltd. ... Appellant/Petitioner

Vs

ROC NCT Delhi & Haryana ... Respondent

**Order under Section 252**

**Order delivered on 24.12.2020**

**Coram:**

**DR. DEEPTI MUKESH,**  
**HON'BLE MEMBER (JUDICIAL)**

**SHRI K.K. VOHRA,**  
**HON'BLE MEMBER (TECHNICAL)**

**PRESENT:**

For the Appellant : Mr. Rajat Chaudhary, Adv.  
Mr. Rahul Shukla, Adv.

For ROC :

For IT Dept. :

**ORDER**

New Appeal filed under Section 252 of the Companies Act, 2013. Let the copy be served to the respondents through email, if not served. ROC and Income Tax Department to file reply within three weeks, with copy in advance to the other side.

List on **09.03.2021**.

**Sd/-**  
**(K. K. VOHRA)**  
**MEMBER (TECHNICAL)**  
Mukesh- 24.12.2020

**Sd/-**  
**(DR. DEEPTI MUKESH)**  
**MEMBER (JUDICIAL)**